

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 112**

**CP (IB) No. 152/Chd/Pb/2023**

**IN THE MATTER OF:-**

Punjab Processed Foods Pvt. Ltd.

...Petitioner

**Under Section: 10,IBC 2016**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. SUBRATA KUMAR DASH  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Sumer Singh Brar, Advocate

**ORDER**

Compliance of order dated 19.09.2023 has been made vide Diary No.01777/3 dated 29.11.2023. The same is taken on record. Heard the learned counsel appearing for the petitioner. This petition has been filed by the petitioner under Section 10 of the IBC, 2016. Issue notice of this petition to the creditors. The petitioner shall collect the notices from the Registry and send the same immediately to the concerned creditors, as mentioned above, by speed post along with copy of petition and the entire paper book and the copy of this order and the file affidavit of service within three weeks.

The notice of hearing be published in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with the paper clippings within two weeks thereafter. The next date of hearing is fixed for 21.05.2024.

Reply/objections, if any, be filed within three weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, may be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List on 21.05.2024.

Sd/-  
**(SUBRATA KUMAR DASH)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**